

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Present:

THE HONOURABLE MR. JUSTICE GOPINATH P.

Friday, the 7<sup>th</sup> day of May 2021/17<sup>th</sup> Vaisakha, 1943

CrL.M.Appl/1/2021 IN CrL.MC/2578/2021

CC. No.1416/2019 of the ADDITIONAL CHIEF JUDICIAL MAGISTRATE ,THIRUVANANTHAPURAM.

PETITIONER/PETITIONER:

DR. SHASHI THAROOR, AGED 65 YEARS  
S/O. CHANDRAN THAROOR, TC 36/1595, PULIMOODU,  
GOVERNMENT PRESS ROAD, THIRUVANANTHAPURAM -1.

RESPONDENT/RESPONDENT/COMPLAINANT:

1. SANDHYA SREEKUMAR, AGED 49 YEARS  
TC NO. 29/731-2, SREEPADMAM, PALKULANGARA PETTA P.O.  
THIRUVANANTHAPURAM- 24.
2. STATE OF KERALA,  
REP. BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM, KOCHI 682 031.

Petition praying that in the circumstances stated therein the High Court be pleased to stay all further proceedings pursuant to Annexure A1 complaint, pending before the Additional Chief Judicial Magistrate's Court, Thiruvananthapuram in CC.No.1416 of 2019, pending disposal of the above CrL.MC., so as to secure the ends of justice.

This petition coming on for orders upon perusing the petition and upon hearing the arguments of M/S. B.S.SURAJ KRISHNA & SHRI.FEBIN RAJ TS, Advocates for the petitioner, and the PUBLIC PROSECUTOR for the 2nd respondent, the court passed the following

ORDER

There will be an interim order, as prayed for, for a period of two months.  
07-05-2021

Sd/-  
GOPINATH P., JUDGE

/true copy/

Sd/-  
ASSISTANT REGISTRAR

agk ANNEXURE A1 - CERTIFIED COPY OF THE COMPLAINT CMP NO. 2349 OF 2019 DATED 20/4/2019 ON THE FILE OF ADDITIONAL CHIEF JUDICIAL MAGISTRATE COURT, THIRUVANANTHAPURAM.

For information purpose only

